



2026:AHC-LKO:15597-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

SPECIAL APPEAL No. - 298 of 2025

Acharya Narendra Deva University Of Agriculture And
Technology Thru. Registrar And 2 Others

.....Appellant(s)

Versus

Ram Jatti

.....Respondent(s)

Counsel for Appellant(s)	:	Prashant Kumar Singh
Counsel for Respondent(s)	:	Shailendra Singh Rajawat

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE ABDHESH KUMAR CHAUDHARY, J.**

1. Heard.

2. This Special Appeal has been filed by the appellants under Chapter VIII Rule 5 of the Allahabad High Court Rules, 1952 challenging the Judgment and order dated 26.08.2025 passed by the learned Single Judge in Writ-C No. 6641 of 2025 (Ram Jatti vs. Acharya Narendra Deva University of Agriculture & Technology and others).

3. After arguing the matter at some length, Shri S.S. Rajawat, learned counsel appearing for the respondent conceded that the impugned judgment be quashed, however, without prejudice to the rights, if any, of the respondent to complete her 3rd year of B.Sc. Veterinary Science & Animal Husbandry as a repeat candidate in accordance with the relevant Ordinance/Regulations of the University.

4. On being confronted, counsel for the appellants submitted that he is not at the moment in a position to assist the Court as to whether it will be permissible for the respondent to participate in the studies and appear in examination for the current year as a 3rd year student or not, therefore, it may be left open for the University to take a decision on this request as per the relevant ordinances, regulations, statutes, as the case may be.

5. In view of above and as for the reasons already given in our earlier order dated 04.09.2025, the impugned judgment is not

sustainable it is, accordingly, quashed. However, liberty is granted to the respondent to file an application before the Vice-Chancellor of the appellant-University requesting as aforesaid which shall be considered by the competent authority of the University as per relevant provisions of the Act, statutes, ordinance, regulations or such other provisions of law, as may be available and speedy decision shall be taken in the matter, say within a period of one month from the date a certified copy of this order is furnished before him.

6. It is made clear that we have not adjudicated the merits of the request to be made by the respondent.

7. Petition is **disposed of** in above terms.

February 25, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)